

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3585

ANSWERED ON:18.03.2015

ALLOTMENT OF LAND

Bhatt Smt.Ranjanben;Roy Prof. Saugata;Shirole Shri Anil

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the names of private hospitals, nursing homes and schools in Delhi which have been allotted land at concessional rate so far;
- (b) the names of the private hospitals, nursing homes and schools which have violated the terms and conditions of the allotment/lease deed during the last three years and the current year;
- (c) the details of the action taken/being taken by the Government against the violators; and
- (d) the mechanism put in place to monitor completion norms of allotment of land/ lease deed by the above institutions?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(BABUL SUPRIYO)

(a): Land and Development Office (L&DO) and Delhi Development Authority (DDA) have allotted land to private Hospitals and private schools on predetermined rates/concessional rates. The list of Private hospital/schools in Delhi which have been allotted land by L&DO is at Annexure-I and that of by DDA is at Annexure-II.

(b)to(c): Out of 6 hospitals, which have been allotted land on pre-determined/concessional rates by L&DO, St. Stephens Hospital and Moolchand Khairati Ram Hospital have been found to be violating the guidelines issued by L&DO with regard to providing free treatment to EWS Category. The Government is taking legal action against them. There are number of occasions when school/educational institutions which have been allotted land by L&DO have violated the conditions of the lease/allotment. However, as and when any violation of terms and conditions of allotment comes to notice, appropriate actions under allotment/lease terms are initiated against defaulters, which includes issue of showcause notices, breach notices & recovery of government dues against such breaches, cancellation of allotment /re-entry of premises etc.

In DDA, for violations of terms & conditions of allotment/lease deed during last three years and the current year, the allotment/lease deed of two educational societies viz.

(i) Shishu Nav Nirman Educational Society, Dwarka and

(ii) Shree Laxman Dass Sachdeva Memorial Education Society, Pitampura have been cancelled.

(d) : If any violation is noticed or complaint received against any society, action regarding cancellation of lease deed/allotment on violation /misuse as per terms and conditions of the allotment/lease deed are taken on the inspection report of the field staff.